

**IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT DELHI**

IN RE: PB/OA/246/2025

IN THE MATTER OF:

RAM CHANDER BHARDWAJ

...APPLICANT

VERSUS

GOVT OF NCT OF DELHI & ORS

...RESPONDENTS

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Delhi

Dated: 20.01.2026

Through

Ram Chander Bhardwaj

Applicant

Sandeep Bhardwaj

Sandeep Bhardwaj

Counsel for applicant

**IN THE NATIONAL GREEN TRIBUNAL,
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IN RE: **PB/OA/246/2025**
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**REJOINDER ON BEHALF OF APPLICANT TO THE REPLY FILED
BY R-6 I.E. DELHI JAL BOARD**

MOST RESPECTFULLY SHOWETH:

That the applicant files this rejoinder to the Reply filed by R-6 i.e. DJB. The applicant denies the averment contained in this brief affidavit in reply except where expressly admitted hereunder. The Para wise reply on merits is as under:

1. That the contents of Para 1 needs no comments being reiteration of the original application of the applicant. Moreover, the contents are true and correct.
2. In response to contents of Para 2, it is reiterated that the custodian of sources of water is R-6 i.e. Delhi Jal Board being statutory authority. Without cooperation of the answering respondent, the said pond won't be revived, preserved, rejuvenated, restored or developed. Further the primary duty of the respondent is to collect raw water from river Yamuna and other rivers and after treatment the water is distributed throughout Delhi. Hence, it can't escape from its statutory duty by stating it is not a necessary party.
3. In response to Para 3 of the reply, it is partially correct upto the reiteration of the contents of the original application. However, for proper want of logistic and active support of the civic agencies in coordination with Delhi Development Authority especially, it is practically infeasible to revive, preserve, restore, rejuvenate and develop the subject water

body. The annexure containing a letter from DDA to the answering respondent is self explanatory and informative as far as the duties and requirement of the answering respondent is concerned.

4. The contents of Para 4 are repetition of contents of original application filed by the applicant. Hence needs no comments.
5. The contentions as raised in Para 5 of the reply are denied. Moreover the answering respondent can't absolve from its statutory duty and obligations to cooperate and coordinate with other agencies for the preservation and revival of the water bodies.
6. The contents of Para 6 of the reply needs no comments being undertaking by the answering respondent to this Hon'ble Tribunal.

In the view of above facts and circumstances, the answering respondent can't abdicate itself from its statutory obligations by mentioning it is not a necessary party. Hence, in order to revive, preserve, restore, rejuvenate and develop, a holistic approach must be taken by the respondents with proper coordination among other respondents as well.

It is submitted accordingly.

Delhi

Dated: 20.01.2026

Through



Applicant



Sandeep Bhardwaj

Counsel for Applicant

BEFORE THE NATIONAL GREEN TRIBUNAL,
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AFFIDAVIT

I, Ram Chander Bhardwaj S/o Sh. Uday Ram , aged about 80 years, presently residing at H. No. 34, Nai Basti, Mamurpur, Narela, Delhi-110040, do hereby solemnly affirm and declare as under:

1. That the deponent is the above noted case and is well conversant with the facts of the case and as such competent to swear this affidavit.

2. That the deponent has filed the accompanying rejoinder to the additional status report respondent and same has been drafted by my counsel under my instructions and the deponent affirm that the facts contained in the said application have been read and understood by the deponent.

3. That the contents of the accompanying rejoinder may be read as part and parcel of this affidavit as the same are not repeated here for the sake of brevity.

Seal of Oath Commissioner
S.L. No. 49/2025
LAI IT KUMAR
App. No. 120/2025
Perfor. No. 15/07/2025
to 14/07/2025
Tis Hazari Court, Delhi-110004

Sandeep
Identify the deponent who
has signed in my presence

Ram chander Bhardwaj
Deponent

VERIFICATION:

Verified at Delhi on this day 20 JAN 2026 of January 2026 that the contents

of my above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

DECLARED THAT THE DEPONENT
Identified by me at
as sole
Delhi on 20 JAN 2026
at the Co
been read and
correct to his kno
Oath Commissioner

Ram chander Bhardwaj
Deponent

20 JAN 2026